

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 390/TT/2023

Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for determination of transmission tariff from COD to 31.3.2024 for 2 Nos. of assets under "Construction of two Nos. 400 kV Line bays at Bhiwani (POWERGRID) Sub-station" scheme in Northern Region.

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 14 others

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri V.C. Shekhar, PGCIL

Record of Proceedings

At the outset, the Petitioner's representative submitted that the information called for vide RoP dated 27.6.2024 had been filed vide affidavit dated 18.7.2024. He added that none of the Respondents had filed a reply in the matter.

2. After hearing the representative of the Petitioner, the Commission directed the Respondents, to submit their respective reply within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

